

respondent namely GETCO in both appeals has been heard. Mr. Amit Kapur has also been heard in his rejoinder submissions. Thus arguments of the contesting parties in these appeals have been concluded.

The learned counsel for the commission wants some time to file written submissions. These Appeal No.273 of 2014 and A.No.85 of 2014 & IA No. 155 of 2014 have emanated from the same impugned order of the State Commission where both the parties, namely, the Power Generating Company as well as the Transmission Company not satisfied with the impugned order have filed these appeals, in which they have forcefully assailed the findings in the impugned order. The learned counsel for the State Commission wants one week time to argue. The learned counsel for the Commission should be ready with the queries which have been raised today and obtain help from the technical person, whatever she would like. The commission is further directed to come with the reasonable explanation why the impugned order was passed without there being log chart of the relevant part, because we are supposed to conclude in an efficacious and effective manner these issues for future.

Post this matter for further hearing on **9th March, 2016**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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